

(b) if so, the estimated amount under the various heads; and

(c) the steps which Government propose to take to make up this loss?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) and (c). Do not arise.

SEARCHES OF BUSINESS HOUSES IN WEST BENGAL

787. SHRI J. K. MONDAL: Will the Minister of FINANCE be pleased to state:

(a) the particulars of the Business Houses in Howrah and Calcutta, which were searched by the Central Agencies during the period from the 16th August, 1967 to 15th October, 1967;

(b) the incriminating evidence found for various malpractices indulged in by these Business Houses; and

(c) the action which Government have taken or propose to take in the matter;

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) A statement showing the names and location of the business houses in Howrah and Calcutta, which were searched by the following Central Agencies viz: the Customs, Central Excise/Gold Control, Enforcement Directorate and Income-tax authorities and the Economic Offences Wing of the Central Bureau of Investigation, during the period from the 16th August, 1967 to the 15th October, 1967, is laid on the Table of the House. [Placed in Library. See No, LT-1600/67].

(b) and (c). Out of the 63 cases, no incriminating evidence was found in five cases. The evidence obtained from the articles/documents seized in six cases indicated unauthorised export of jute goods (3 cases); under valuation (one case) in contravention of the Customs law and the Foreign Exchange Regulations; unauthorised refining of primary gold (one case) and, acquiring of primary gold in excess of the permissible limit (one case) in contravention of the Gold Control Rules. In the remaining 52 cases, investigations are in progress. On completion of the investigations, adjudication and/or prosecution pro-

ceedings will be initiated wherever warranted under the respective enactments.

LEAKAGE OF REPORT ON SOCIAL CONTROL OF BANKS

788. SHRI E. K. NAYANAR:
SHRI P. GOPALAN:
SHRI NAMBIAR:
SHRI C. K. CHAKRAPANI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the report on Social control on banks has leaked out;

(b) if so, whether Government have investigated into the matter;

(c) the findings thereof; and

(d) the action taken against the officers concerned?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Certain reports in a section of the press appear to have been based on some of the portions in Dr. Pai Panandiker's report on social control over banks.

(b) to (d). Government do not consider it necessary or worthwhile to investigate into the matter.

FOREIGN MISSION

789. SHRI E. K. NAYANAR:
SHRI P. GOPALAN:
SHRI UMANATH:
SHRIMATI SUSEELA
GOPALAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some Foreign Missions in India have not sent in annual returns in respect of their Indian employees or have not deducted tax at source;

(b) the names of the Missions and the total number of Indian employees involved therein;

(c) the steps taken against the foreign Missions; and

(d) the steps taken against the employees for not filing income-tax returns?